

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 120 of 2023 (SZ)**

In the matter of:

Tribunal on its own motion SUO MOTU

Based on the news published in News

Tamil 24/7 dt. 25.07.2023 titled “18 years

Of malpractice in the Quarry – Shocking information

Released through RTI”

...Applicant(s)

Versus

Department of Geology and Mining

Through its Director,

Alandur Road, Guindy Industrial Estate,

Chennai and Others

...Respondent(s)

INDEX

S. No.	Date	Description	Page No
1.	05.03.2024	Report filed by the 3 rd Respondent – The Deputy Director of Geology and Mining, Madurai	1 – 5
2.	05.03.2024	Communication between the Deputy Director, Mines and Geology Department, Madurai and The Revenue Divisional Officer, Madurai Na.Ka.No.1041/MINES/2021	6 – 9

(Note: The page numbers are at the top centre of every page)



Through
Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai
Date: 06.03.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 120 OF 2023 (SZ)**

In the matter of:

Tribunal on its own motion SUO MOTU based on the news published in News Tamil 24/7 dt. 25.07.2023 titled “18 years of malpractice in the Quarry – Shocking information released through RTI”.

And

1. The Director,
Department of Geology and Mining
Industrial Estate,
Guindy, Chennai – 600 032.

2. The District Collector,
Collectorate,
Madurai District.

3. The Deputy Director,
Department of Geology and Mining,
Madurai District.
...Respondent(s)

ADDITIONAL STATUS REPORT OF THE THIRD RESPONDENT

I, Gurusamy, S/o. Gurusamy, aged about 57 years, serving as the Deputy Director, Department of Geology and Mining, District office at Madurai do hereby solemnly and sincerely affirm and submit this additional status report with reference to the observations made by the Hon'ble National Green Tribunal (SZ) Chennai in Original Application No. 120 of 2023 (SZ) on 07.02.2024 and a news published in a Tamil daily on 15.02.2024, regarding the SUO MOTU matter taken on own - motion by the Hon'ble National Green Tribunal (SZ) regarding illegal quarrying of roughstones mistakenly broadcasted by a Tamil private TV Channel as “18 years of Malpractices in a quarry” on 25.07.2023.

1. I respectfully submit the following with reference to the observations of the Hon'ble National Green Tribunal (SZ) Chennai on 07.02.2024. With regards to the first paragraph of the order of the Hon'ble National Green Tribunal (SZ) dated 07.02.2024, it had been observed that "the report of the Deputy Director, Department of Geology and Mining is filed, which only states that the excess mining is 5439.88 Cubic metres in SF.No.63 (Part-I) done by M. Gurusamy.
2. In this regard, I respectfully submit that the name mentioned as M.Gurusamy is an error. In the earlier status report filed on 05.02.2024 this respondent only stated in Sub paragraph under the heading "Facts in brief" it had been submitted that the difference in volume as 5439.88 Cbm had been arrived after the completion of survey underneath the stagnant rain water accumulated in SF.No. 63 as a whole and subsequently, demarcated and lease granted as Part I and Part II (in SF.No.63 of Kulasekarankottai Village).
3. I further respectfully submit that with regard to the Hon'ble NGT in paragraph '2' of the said order observed that "subsequent lease has been granted in favor of one P.Prabhu in SF.No.63 (Part-I). Despite finding that there is excess mining, so far, no action has been taken by the Department of Geology and Mining.
 - a) In this context, it is submitted that the person named as P.Prabhu as the highest bidder, confirmed through precise area communication for preparing draft mining plan for approval and obtaining environment clearance under Rule 41 & 42 of Tamil Nadu Minor Mineral Concession Rules 1959. He complied the said requirements. The final confirmation and grant of quarry lease proceedings and execution of lease deed are yet

to be exercised. They are kept pending, due to the pending disposal of the case by Hon'ble National Green Tribunal (SZ), Chennai. As regard, the difference in volume arrived as 5439.88 m³ the appropriate action will be taken as per the Rule 36-A (1) & (3) of Tamil Nadu Minor Mineral Concession Rules,1959 after conducting enquiries in village & personal hearing on the offenders through the concerned Revenue Divisional Officer.

4. I also respectfully submit that, in the 3rd para of the order dated 07.02.2024 the Hon'ble NGT (SZ) observed that. "No environmental clearance granted in the said survey number prior to the year 2020".

In this context, I respectfully submit that the rule 41 and 42 of The Tamilnadu Minor Mineral Concession Rules 1959 were inserted vide G.O.(Ms) No. 79 / Industries (MMC1) Department dated 06.04.2015. Rule 41 states that **"Mining plan is a pre - requisite to the grant of lease and submission and approval of Mining Plan for Minor Minerals other than Granite"** and Rule 42states that **"Submission of environment clearance for the grant of quarry lease for minor minerals including Granite"**.

5. It is submitted that, on 23.07.2010, the Assistant Geologist prepared a technical report for the new tender. For, that the pit dimension was measured in SF.No. 63 (Part-I), the said area which was quarried by Mr. Gurusamy. The pit dimension for SF.No. 63 (Part-II) was also measured on 16.06.2009.
6. The period of quarry leases, underwent in the name of the leases K.Venkatraman is prior to the implementation of Rule 41 & 42 of Tamil Nadu Minor Mineral Concession Rules 1959 and as regards M.Gurusamy, the quarry lease period covers from 01.03.2011 to 29.02.2016, in which

the period from 01.03.2011 to 05.04.2015 is non mining plan & Environmental Clearance (prior to the implementation of Rule 41 & 42 of TNMMCR 1959). The period from 06.04.2015 to 29.02.2016 (covered under Environmental clearance). Therefore, as per the orders of the Apex Court of India in W.P.(c) No. 114/2014 dated 02.08.2017, necessary demand of Rs.3,82,050/- (Rupees Three Lakhs Eight Two Thousand and Fifty only) had been raised vide Rc.No. 1580/2018/Mines dated 26.10.2018. The individual had remitted Rs.2,00,000/- (Rupees Two Lakhs only) on 18.11.2019 at SBI, Tallakulam. The remaining amount is also collected by forfeiture of Security deposit amount Rs. 1,76,000/- (Rupees One Lakhs Seventy Lakhs only) on 28.12.2023. The balance amount of Rs. 6,050/- (Rupees Six Thousand and fifty only) should be collected from Thiru. M.Gurusamy.

7. It is submitted that the Revenue Divisional Officer, Madurai has recently requested to conduct an enquiry in to the excess mining done by Mr.K.Venkatraman and Mr.M.Gurusamy. The said letter is annexed along with this report.
8. I further respectfully submit that, the copy of the approved mining plan and Environmental Clearance submitted by the Highest bidder, Thiru.P.Prabhu in respect of area in S.F.No.63 (Part I) Government land of Kulasekarankottai village, Vadipatti Taluk.

Therefore, in view of the above, the Hon'ble National Green Tribunal (SZ) may consider these additional remarks and may be pleased to consider for orders or further orders appropriately and thus render justice.

Date: 5.3.2024.



**Deputy Director
Dept. of Geology and Mining
Collectorate,
Madurai**

VERIFICATION

I, Gurusamy, S/o. Gurusamy, aged about 57 years, serving as the Deputy Director, Department of Geology and Mining, District office at Madurai do hereby verify that the contents of the above affidavit are true and correct on the basis of the official record maintained by the Respondent No. 3, no part of it is false and no material has been concealed there from.

Date: 5.3.2024.



**Deputy Director
Dept. of Geology and Mining
Collectorate,
Madurai**

அனுப்புநர்

திரு. கு.குருசாமி, எம்எஸ்.சி.,
துணை இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
மதுரை.

பெறுநர்

வருவாய் கோட்டாட்சியர்,
மதுரை வருவாய் கோட்டம்,
மதுரை மாவட்டம்.

ந.க.எண்.1041/கனிமம்/2021, நாள். 05.03.2024

அம்மையீர்,

பொருள்: கனிமம் மற்றும் சுரங்கம் - மதுரை மாவட்டம் - வாடிப்பட்டி வட்டம் - குலசேகரன்கோட்டை கிராமம் - அரசுப் புறம்போக்கு புல எண். 63-இல் உள்ள கல்குவாரியில் கடந்த 18 ஆண்டுகளாக அதே பகுதியை சேர்ந்த பேரூராட்சி தலைவர் முறைகேடாக கனிமவளங்களை வெட்டி விற்பனை செய்வதாக செய்தி வரப்பெற்றது - மாண்பமை தேசிய பசுமை தீர்ப்பாயம் சென்னை அமர்வு தாமாக முன்வந்து OA No.120 of 2023-ன்படி வழக்கு பதிவு செய்யப்பட்டது - டிரோன் சர்வே மூலம் அளவீடு செய்யப்பட்டது - விசாரணை மேற்கொண்டு அபராத நடவடிக்கை மேற்கொள்ளக் கோருவது - தொடர்பாக.

- பார்வை:
1. மாண்பமை தேசிய பசுமை தீர்ப்பாயம் சென்னை அமர்வு வழக்கு எண். (Suo Moto) OA No.120 of 2023
 2. டிரோன் சர்வே மூலம் அளவீடு செய்யப்பட்ட அறிக்கை நாள்.06.01.2024
 3. மூத்த வழக்குரைஞர், மாண்பமை தேசிய பசுமைத் தீர்ப்பாயம், சென்னை அவர்களின் கருத்துரு நாள். 22.01.2024
 4. வட்டாட்சியர், வாடிப்பட்டி அவர்களின் கடிதம், ந.க.எண். அ5/5895/2023, நாள். 01.02.2024.
 5. துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை அவர்களின் அறிக்கை நாள்.05.02.2024.
 6. மாண்பமை தேசிய பசுமை தீர்ப்பாயம் சென்னை அமர்வு வழக்கு எண். (Suo Moto) OA No.120 of 2023-ல் இடைகால உத்தரவு நாள். 07.02.2024.

மதுரை மாவட்டம் வாடிப்பட்டி வட்டம், குலசேகரன்கோட்டை கிராமம், அரசுப் புறம்போக்கு புல எண். 63-இல் உள்ள கல்குவாரியில் கடந்த 18 ஆண்டுகளாக அதே பகுதியைச் சேர்ந்த பேரூராட்சி தலைவர் முறைகேடாக கனிமவளங்களை வெட்டி விற்பனை செய்து வருவது தகவல் அறியும் உரிமைச் சட்டத்தின் கீழ் அம்பலமாகி உள்ளது எனவும், கல்குவாரியால் அப்பகுதியில் விவசாயம் செய்ய முடியாத நிலை

உள்ளதாகவும், வீடுகள் விரிசல் ஏற்படுவதாகவும் அப்பகுதி மக்கள் வேதனை தெரிவித்துள்ளனர் என்ற செய்தி நியூஸ் தமிழ் 24/7 சேனலில் 25.07.2023 அன்று வெளியானதைத் தொடர்ந்து மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம் சென்னை அமர்வு தாமாக முன்வந்து (Suo Moto) OA No. 120 of 2023 வழக்காக பதிவு செய்து விசாரணை நடைபெற்று வருகின்றது.

மதுரை மாவட்டம், வாடிப்பட்டி வட்டம், குலசேகரன்கோட்டை கிராமம், புல எண்-63 பகுதி I மற்றும் II ல் 1959 ஆம் ஆண்டு தமிழ்நாடு சிறு கனிம சலுகை விதிகள் விதி எண்-8 -ன் படி கீழ்க்கண்டவாறு ஏற்கனவே குத்தகை உரிமம் வழங்கப்பட்டுள்ளது.

Sl. No	District Collector Proceedings	Name of the Lessee	S.F. Nos	Extent	Period	Classification
1	Roc No. 1222/1989	Kalyanasundaram	63	14.85 Acres	Fasli 1399 - 1403	Poramboke
2	Roc. No. 1459/1999/ Mines, Dated: 24.06.1999	Venkataraman.K	63	2.000 Hectares	24.06.1999 - 23.06.2004	Poromboke
3	Roc. No. 1010/2004/ Mines, Dated: 05.08.2004	Venkataraman.K	63 (Part - II)	3.10.0 Hectares	15.09.2004 - 14.09.2009	Poromboke
4	Roc. No. 929/05/Mines, Dated. 25.08.2005	Gurusamy.M	63 (Part - I)	2.91.0 Hectares	13.09.2005 - 12.09.2010	Poromboke
5	Roc. No. 1224/2009/ Mines, Dated: 26.11.2009	Venkataraman.K	63 (Part - II)	3.10.0 Hectares	02.12.2009 - 01.12.2014	Poromboke

6	Roc. No. 655/2010/ Mines, Dated: 16.12.2010	Gurusamy.M	63 (Part - I)	2.91.0 Hectares	01.03.2011 - 29.02.2016	Poromboke
---	--	------------	---------------------	--------------------	-------------------------------	-----------


இந்நிலையில் மேற்கண்ட வழக்கு தொடர்பாக வாடிப்பட்டடி வட்டம், குலசேகரன் கோட்டை கிராமம் புல எண்.63-ல் அரசு புறம்போக்கு நிலத்தில் அமைந்துள்ள கற்குவாரி பகுதி-I மற்றும் பகுதி-IIல் குவாரி செய்யப்பட்டுள்ள கனிமத்தின் கன அளவை நிலத்தின் மேற்பகுதியிலிருந்து குவாரி செய்யப்பட்ட பகுதியில் நீர்மட்டம் வரை அங்கீகரிக்கப்பட்ட முகமையின் வாயிலாக டிரோன் சர்வே மேற்கொள்ளப்பட்டு அறிக்கை பெறப்பட்டுள்ளது. மேலும், நீர் தேங்கியுள்ள பகுதியின் கன அளவை தகுந்த பாதுகாப்பு நடவடிக்கை மேற்கொண்டு வருவாய் வட்டாட்சியர் வாயிலாக வேவ்வெறு பகுதியில் ஆழத்தின் அளவுகள் கண்டறியப்பட்டது. அதனடிப்படையில் நீர் தேங்கியுள்ள மேற்பகுதி வரை டிரோன் சர்வே வாயிலாகவும் நீர் தேங்கியுள்ள பகுதியின் கீழே உள்ள ஆழத்தை பரிசல் மூலமாக அளவீடு செய்யப்பட்டது (measurement tape)

i.	Total volume of Pit I	Above the water level :	1,21,547.14 m ³
		Below the water level :	45,175.00 m ³
		Total	1,66,722.14 m³
ii.	Total volume of Pit II	Above the water level :	1,49,334.74 m ³
		Below the water level :	39,975.00 m ³
		Total	1,89,309.74 m³
iii.	Pit volumes for I & II measured and recorded during the year 2009-10.	Pit- I (112 x 44 x 12)	59136
		Pit II (110 x 87 x 21)	200970
		Total	2,60,106 m³

iv.	Transport permits issued during the year 2010-11 to 2015-16 to two of the leases existed at that time		90,486 m³
v.	Total	(iii) + (iv)	3,50,592 m³
vi.	Total volume arrived after the completion of drone survey and below water level manual survey in respect of Pit I & Pit II.		3,56,031.88 m³
vii.	Total volume arrived after considering the previous measurements made in the years 2009-10 & Transport permit issued from 2010-11 to 2015-16		3,50,592.00 m³
viii.	Difference in volume (vi - vii)		5,439.88 m³

மேற்படி, அளவீடுகளின் அடிப்படையில், 5,439.88 கனமீட்டர் அளவிற்கு அனுமதிக்கப்படாத அளவை விட கூடுதலாக கனிமத்தினை வெட்டி எடுத்துச் சென்றுள்ளதால் முன்னாள் குவாரி குத்தகைதாரர்களான திரு. M. குருசாமி மற்றும் திரு. K. வெங்கட்ராமன் ஆகியோர் மீது தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி எண்.36 (A) -இன்படி உரிய விசாரணை மற்றும் அபராத நடவடிக்கை மேற்கொள்ளுமாறு கேட்டுக் கொள்கிறேன்.


 5/3/2024
 துணை இயக்குநர்,
 புவியியல் மற்றும் சுரங்கத்துறை,
 மதுரை


 05/03/24